

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/4045/2021

This the 12th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Villagers of Village Kakenmern Tehsil & District Budgam Through: Mohd Quasim Wani S/o Mohd Baqir, Aged about 50 years lamberbar of the village & Ors.

.....**Applicants**

(Advocate:- Mr. B M SADIQ - Not Present)

Versus

1. Abdul Rashid Malik, Chief Education Officer, Budgam & Ors.

.....**Respondents**

(Advocate: Mr. _____)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the ling to the learned counsel for the applicants for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 02.03.2021 nobody had joined the video conference on behalf of the applicants and today i.e. 12.07.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicants.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil